

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P./100/672/2018 in
O.A./100/3123/2018
M.A./100/4775/2018

New Delhi, this the 15th day of March, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Shri Anand Kumar Garg (aged about 59 years)
S/o Shri Rameshwar Garg,
R/o 1372-B/31, Pragati Nagar, Gauhana Road,
Sonipat, Haryana-131001

...Petitioner

(None appeared)

Versus

1. Shri Arvind Kejriwal (Being Chairperson of the Appellate Authority i.e. DJB),
Delhi Jal Board, Govt. of NCT of Delhi,
Varunalaya Phase-II,
Karol Bagh, New Delhi-110005
2. Shri Anil Kumar Singh,
Chief Executive Officer,
Delhi Jal Board, Govt. of NCT of Delhi,
Varunalaya Phase-II,
Karol Bagh, New Delhi-110005

(Through Shri Hilal Haider, Advocate)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman

The applicant filed OA No.3123/2018 before this Tribunal, challenging the order of punishment dated 29.12.2017 as well as

the disagreement note dated 27.12.2016. The OA was disposed of on 21.08.2018 directing the appellate authority to dispose of the appeal preferred by the applicant dated 8.02.2018 within a period of four weeks.

2. This contempt case is filed alleging that the respondents did not implement the directions issued by this Tribunal.

3. On their part, the respondents filed a compliance affidavit together with an order dated 22.01.2019 in the appeal. In its detailed order running into eight pages, the appellate authority rejected the appeal. In this view of the matter, the contempt case is closed.

4. M.A. 4775/2018 filed in the OA seeking extension of time shall also stand disposed of.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/dkm/